





**Verification & Declaration**

- a.  ....., in the capacity of .....(Self/Representative Assessee) do hereby declare that what is stated above is true to the best of my knowledge and belief.
- b. I declare that the applicant does not possess Permanent Account Number and shall be liable for legal consequences under Income-Tax Act, 2025 if this declaration is found to be incorrect.

Place.....  
Date.....

(Signature /Left Hand Thumb Impression of Applicant or Representative Assessee)  
Name: \_\_\_\_\_  
Designation: \_\_\_\_\_

**Notes:**

- 1 In S.No. 1, the first, middle and last name shall be provided in full without any abbreviations..
- 2 The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State
- 3 In Part E, if Representative Assessee (RA) details are provided, it is mandatory to provide details of RA having Indian address (except for FPIs & minors). FPIs & minor can provide foreign address.
- 4 Please refer to the instructions (as specified in Rule 158 of Income-tax Rules, 2026) for list of mandatory certified documents to be submitted as applicable.
- 5 With respect to S.No. 24 & 25, following documents shall be provided as annexures (as applicable), namely:

| Annexure | Particulars            |
|----------|------------------------|
| A-1      | Proof of Identity      |
| A-2      | Proof of Address       |
| A-3      | Proof of Date of Birth |

- 6 Some of the information in the form would be pre-filled to the extent possible.
- 7 Please refer to the guidelines issued by Director General of Income Tax (Systems) in this behalf.